

Name of the Corporate Debtor: LABLAND BIOTECHS PRIVATE LIMITED
CIN : U24129KA1994PTC016040
Date of commencement of CIRP: 13th June 2025

LIST OF CREDITORS
Summary as on 14th November 2025

Filing under clause (ca) of sub-regulation (2) of regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Annexure 4 - List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

Amount in Rs.

S.No	Name of the Creditor	Details of Claim Received		Details of Claim Admitted						Amount of Contingent Claim	Amount of any mutual dues, that may be set- off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of Receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount Covered by Security Interest	Amount Covered by gurantee	Whether Related Party ?	% of Voting Share in SCC					
1	Biotechnology Industry Research Assistance Counsel (BIRAC)	02.07.2025	1,84,05,339	1,83,05,339	Unsecured	No	No	No	100%	-	-	1,00,000	-	Note 1
Total			1,84,05,339	1,83,05,339									-	

Note:

1. As per clause 3 (v) of agreement between DBT and Labland Biotech Pvt. Ltd., the capital assets acquired through loan amount sanctioned by DBT shall remain hypothicated to DBT till the entire amount of loan with interest accrued is repaid by the company. As per Deed of Hypothication between DBT and Labland Biotech Pvt. Ltd., it is mentioned that a loan of Rs. 195.65 lakhs has been released by DBT through cheque dt 14th Aug 2007 which includes Rs. 171.90 lakhs towards Since, security interest by way of hypothication deed for only Rs. 171.90 lakhs has been created and a charge has also been registered for the said amount, we have considered Rs.171.90 lakhs as secured debt alongwith the interest accrued. The balance of Rs. 23.75 (Rs.195.65-171.90 lakhs) is considered as unsecured.

The loan disbursement of 2nd and 3rd instalments amounting to Rs. 37.88 lakhs and 9 lakhs towards consumables, travel and contingency, and no security interest has been created by DBT, these amounts alongwith interest are considered as unsecured debt.

An amount of Rs. 1,00,000/- claimed as litigation charges for filing NCLT application is not admitted due to non receipt of supporting documents substantiating the claim.